शहरी विकास विभाग राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार 9वॉ तल, ''सी'' – विंग दिल्ली सचिवालय, आई. पी. एस्टेट,नई दिल्ली–110002.

एफ.53(07)/त्ता.अता. प्र.7/चतुर्थ सत्र (चतुर्थ-भाग) 2023/दिविस/श.वि./4-909-10 दिनांकः 14/12/2023

सेवा में,

 उप सचिव (प्रश्न शाखा) दिल्ली विधानसभा सचिवालय, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार पुराना सचिवालय, दिल्ली –110054.

विषयः सातवीं दिल्ली विधानसभा के चतुर्थ सत्र का (चतुर्थ–भाग) 2023 अतारांकित / तारांकित प्र0 सं. 07 मान्नीय विधायक श्री उनस्ता तसी विधायक श्री अस्ता तसी

महोदया / महोदय,

आपको उपरोक्त विषय में वर्णित विधानसभा प्रश्न के उत्तर की 100 प्रतियॉ माननीय मंत्री शहरी विकास विभाग, दिल्ली सरकार द्वारा अनुमोदित की गई अग्रिम कार्यवाही हेतु प्रस्तुत की जा रही हैं।

भवदीय उप-सचिव (संसदीय शाखा)

संलग्नः- उपरोक्तानुसार

कृपया प्रतिलिपि सूचनार्थ :--

 निदेशक, सूचना एवं प्रचार निदेशालय, पुराना सचिवालय, दिल्ली (प्रश्न के उत्तर की 100 प्रतियों सहित) दिल्ली सरकार पुराना सचिवालय, दिल्ली –110054.

उप-सचिव (संसदीय शाखा)

शहरी विकास विभाग

राष्ट्रीय राजधानी क्षेत्रः दिल्ली सरकार

9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली-110002.

मान्नीय विधायक का नाम

: श्री अभय वर्मा

दिनांक

: 15.12.2023

विधानसभा अतारांकित प्रश्न संख्या : 07

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :--

क.सं.	प्रश्न	उत्तर
क	लक्ष्मी नगर विधानसभा–58 में मुख्यमंत्री सड़क योजना के अंतर्गत वर्ष 2021–2022, 2022–2023 एवं 2023–24 में सड़क निर्माण हेतु कितने आवेदन प्राप्त हुये, किन–किन सड़कों का आवेदन मिला, वह बजट कितने का था और बजट आबंटित न होने के कारणों सहित विस्तृत जानकारी देने का कष्ट करें;	एमएसपीवाई: वर्ष 202122 में कोई प्रस्ताव नहीं हुआ। वर्ष 2022-23 में कुल राशि 632.06 लाख रू के चार कार्या के प्रस्ताव प्राप्त हुए जोकि मान्नीय शहरी विकास मंत्री के अनुमोदन हेतु भेजे गए है. वर्ष 2023-24 में कुल राशि 478.91 लाख रुपये के तीन कार्यों के प्रस्ताव प्राप्त हुए जोकि मान्नीय शहरी विकास मंत्री के अनुमोदन हेतु भेजे जाने हैं, विवरण संलग्न है । सीएमलैड लक्ष्मी नगर विधानसभा के संबंध में सी एम लैड योजना के तहत प्राप्त प्रस्तावों की सूची 'ए' संलग्न है ।
ख	लक्ष्मी नगर विधानसभा–58 में मुख्यमंत्री लोकल बॉडी डेवलपमेंट के अन्तर्गत कितने आवेदन प्राप्त हुये व वर्ष 2022–2023 एवं 2023–24 किन–किन सड़कों के निर्माण के लिए आवेदन मिला है, इसकी विस्तृत जानकारी दी जाये;	किसा भा विधानसमा का काइ फड जारा गुरा गुरा गया है ।
ग	वर्ष 2023–2024 में मुख्यमंत्री सड़क पुर्ननिर्माण योजना एवं मुख्य मंत्री लोकल बॉडी डेवलपमेंट योजना के तहत किन–किन विधानसभा क्षेत्रों को किन–किन सड़कों के लिये कितना बजट मिला है, पूर्ण विवरण दें;	पुनेनिमोण योजना में कुले राशि 33544.01 लाखे रूप 709 प्रस्ताव स्वीकृत हुए, विधानसभा अनुसार विवरण अनुलग्नक 'क' पर संलग्न है। सीएमलैड : सी एम लैड योजना के तहत आज तब किसी भी विधानसभा को काई फंड जारी नहीं किय गया है।
घ	मुख्यमंत्री सड़क योजना के बजट जारी करने के नियम क्या हैं;	अतगेत बजट एसआपा दिनाक 09.10.2018 तथ तदोपरांत जारी निर्देशों के अनुसार जारी किया जाता i प्रतिलिपि संलग्न है,
ड	स्कीम के चयन की क्या कोई प्रक्रिया है;	एमएसपीवाई : उपरोक्तानुसार
च	यदि हाँ, तो किस कानून के तहत है इसकी पूर्ण जानकारी दी जाये;	
ন্দ	क्या मुख्यमंत्री सड़क योजना के नियम क सर्कुलर का अप्रुवल कैबिनेट व उपराज्यपाल से है;	शहरी विकास मंत्री के अनुमोदन के जारी की गई है ।
জ	यदि हाँ, तो विस्तृत जानकारी दें;	Killing - of the guit
झ	यदि नहीं, तो इसमें क्या कारण हैं; और	एमएसपीवाईःउपरोक्तानुसार

		एमएसपीवाई :वित्तीय विभाग दिल्ली सरकार द्वारा जारी किया गया कार्यालय ज्ञापन संख्या एफ. /20/08/2019/ एसी/ जे एस फिना/2575-2674 दिनांक 07/08/2019 के अनुसार तथा मुख्यमंत्री सड़क पुर्ननिर्माण योजना की एसओपी के अनुसार प्रतिलिपि संलग्न है।
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Dy. Secretary (U.D./P.C.) Oovi, of N.C.T. of Delai Delhi Secretariet N.P. Estate, New Delhi-02

					377MJ
		F	Proposals received in r/o AC-58 (Laxmi Nagar) in FY-2022		
SI.No.	AC No.	AGENCY	. Name of Work	Estimated Amount (In Lakhs)	Status
1	-	1	Improvement/Development of Road J-Block Laxmi Nagar in w.no. 14E/AC-58 SSZ	162.73	
2	58		Improvement/Development of link road K-Block Laxmi Nagar near MC Pry. School Mangal Bazar Laxmi Nagar w.no. 14E/AC-58 SSZ	96.77	File is under submission to
3	(Laxmi Nagar)	MCD	Improvement/Development of road from patparganj road to Sonia Vihar ward office and along Urja Vihar Flats by pdg. RMC to Mitigate dust pollution in pandav nagar w.no. 14E/AC-58 SSZ	191.27	Hon'ble Minister (UD) for approval of work.
4			Improvement Stg. Of internal road of bank Enclave & link road near P.S. Shakarpur JE DJB office Lalita Park Ward No. 14E/AC-58 SSZ	197.69	

SI.No.	AC No.	AGENCY	. Name of Work	Estimated Amount (In Lakhs)	Status
1			Improvement Development of Iane from H.no-F-202 to F-206 and from H.no. F-142 to F-105 and from F-142 to F-105B, and from H.no202 to H.no. F-1 T Point and from Gali No. 2 F-36B F-243 and from Gali No. 3 H.no, F- 50B to F-73B and from Gali no. F-54 to F-81B and F-76B to F-75B, and Gali no. 1 Guru Nanak Pura H.no. A-47 to H.no. A-59 and from Gali No. 2 Guru Nanak Pura H.no. A-47 to H.no. A-59 and from Gali No. 2 Guru Nanak Pura H.no. A-47 to H.no. A-37 and from Gali no. 3 Guru Nanak Pura H.no. A-2 to H.no. A-15 and links from B-21 to B-18 and from H.no. B-125 to H.no. B-86 and from H.no. 180 and from C-20 to C-17 and from C-12 and from H.no. B-199 to H.no. B-24/117 and links in B-Block Guru Nanak Pura by pdg RMC in F-Block Laxmi Nagar in Ward No. 203/AC-58 Shahdara South Zone.	199 7	
2	58 (Laxmi Nagar)	MCD	Improvement Development of Iane from H.no. K-3 to H.no. M-81, K-48 to K-59 and from K-63 to K-66 and K-45 to K-66, K-31 to K-73 and from K-32 to K-87 and from K- 4 to K-6 and from K-15 to K-99 and from K-2 to K-108 and from K-9 to 108 and from K-10 to K-115 and from K-111 to 585 and from K-102 to 550 and from K-95 to 548 and from K-84 and from K-86 to 547A and from 72B to 498 and from K-57 to K- 479A, and from K-57 to K-469 and from 483 to 470 and from K-14 to K-18 and K-34 to K-36 and from K-41 to K-43 and from H.no. K-88 to K-19 and from H.no. 96 to H.no. 98 (Kishan Kunj Colony) by pdg RMC in K-Block Laxmi Nagar in Ward No. 203/AC-58 Shahdara South Zone.	94.91	Proposals have been vetted by Planning and Accounts Branch of UD and file is to be submitted to Hon'ble Minister (UD) after decision on cabinet note.
3			Improvement Development of lane from Arya Samaj Mandir Road F-181 to FF-50 and links H.no. F-181 to F- 210 and from F-198 to F-216A to F-198 and from F-191A to F-229 and from Gali No19, F-191 to F-31B and from Shastri Gali F-191 to F-216A and from Pardhan Dairy to FF-51 to FF-43 by providing RMC in F&FF Block Laxmi Nagar in Ward No. 203/AC-58 Shahdara South Zone	185	

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No.	. of works san	ctioned during F.Y 2023	-24 under MSPY	अनुत्मग्रम - 'ग' 2=
S.NO.	AC No.	Total no. of work approved	Total estimated amount (In lakhs)	-
1	2	1	185.65	
2	4	16	980.21	i.
3	5	3	137.86	J.
4	6	8	469	
5	8	9	1184.56	
6	10	4	335.64	•
7	11	13	821.24	
8	12	20	550.8	
9	16	6	742.29	
10	17	20	568.42	
11	18	27	1275.81	
12	19	15	393.98	
13	20	4	121.56	
14	21	26	526.41	
15	22	5	839.28	
16	23	2	189.76	1
17	24	14	1539.76	
18	25	32	1100.71	
19	26	1	159.12	
20	27	1	100.81	
21	28	21	565.11	
22	29	33	534.44	
23	30	8	836.71	
24	32	20	997.85	
25	33	5	685.63	
26	34	10	989.17	
27	35	3	327.48	1
28	36	10	1087.56	
29	37	11	1453.5	
30	39	6	439.95	
31	40	2	40.76	
32	41	1	20.45	
33	42	56	706.94 *	
34	43	11	222.44	
35	44	66	980.64	
36	44	9	252.19	
37	45	7	1147.42	
38	40	4	711.81	A PROPERTY OF A PROPERTY OF
39	47	2	263.62	
40	40	4	735.18	

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No. of works sanctioned during F.Y 2023-24 under MSPY						
S.NO.	AC No.	Total no. of work approved	Total estimated amount (In lakhs)			
41	50	118	2088.93			
42	51	20	371.97			
43	52	. 7	888.84			
44	54	3	571.2			
45	56	3	145.83			
46	57	10	1882.87			
47	63	8	1099.28			
48	65	7	694.78			
49	67	16	547.52			
50	68	1	31.07			
	otal	709	33544.01			

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URSAN DEVELOPMENT DEPARTMENT PLANNING BRANCH

F.18(524)/A/UD/Pig./2018-19/ 5529 - 5213

Date: 09/10/2015

Sub:- SOP/Guidelines for implementation of scheme "Financial Assistance to Local Bodies" (Mukhvamantri Sadak Punamirman Yojna)

Utilization of above fund should be carried out through the scheme-Mukhyamantre Sadak Punamirman Yojna. This scheme will cover the following works for construction, repair and maintenance of:-

- Roads/Streets under any Urban Local Body i.
- ÌÌ. Roads/Streets in Group Housing Societies
- III. Roads/Streets of Housing Building Societies
- iv. Roads/Streets in unauthorized regularized colonies.

Proposal/estimate for the above works under the Scheme will be submitted to the UD Department on recommendation of local MLA through respective Urban Local Body (ULB)/Executive Agency of Govt of NCT of Delhi.

Proposal will be processed by UD Department as per Govt. rules (PWD/GFF. etc.) Scheme/proposal will be approved by the Minister of Urban Development.

Outline of Scheme is as under

I. Introduction

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Diary/Desp nor No. / 259.5

Date 12/19/18.

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15/10/18

In the Budget Speech 2018-19, vide para 23, Hon'ble Dy Chief Minister announced that "the Govt has earmarked Rs. 1000.00 Crore for improving dilapiduted roads and lanes, which is responsibility of Delhi Municipal Corporations. All such small lanes and roads of Delhi will be repaired by using this fund. It is expected that the i-in ble Lt. Governor will arrange NOC from DMCs."

. In this regard, it is submitted that the GNCTD has earmarked Rs. 1000.00 Crore under the scheme "Financial Assistance Local Bodies" for improving dilapidated roads and lanes for the year 2018-19. The main aim/objective of the scheme is to improve the condition of roads and lanes of Delhi for better living conditions of citizen of Delhi.

Legal Position

The Delhi Municipal Corporation Act, 1957 governs the functioning of all the 03 Municipal Corporations Le. East Delhi Municipal Corporation North Delhi Municipal Corporation and South Delhi Municipal Corporation. The New Delhi Municipal Council is governed by New Deihi Municipal Council Act, 1994 and Deihi Cantonment Board is governed by the provisions of The Cantonments Act, 2006. cora sale

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III Permissible work:

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In light of the above provision and Budget Speech the funds will be allotted/disbursed to the Urban Local Bodiss/executive agencies like PWD etc. for reconstruction, repair maintenence ato for the strategroads. The finds can be used for following works relating to improvement of dilapidsted streets/roads as the streets/roads may tall in the following sub-categones --

i. Roads/Streets under any Urban Local Bedies

- ii. Roads/Streets in Group Housing Societies
- in Roads/Streets of Housing Building Societies
- iv. Roads/Streets in unsuthorized regularized colonies

IV Procedure for proposals and allotment /release of funds

- The work recommended under "Mukhyamantri Sadak Punarnirman Yojna" scheme should be conform to the general pattern of programmes being implemented by the Local : Bodies/executive agencies/Govt. of NCT of Delhi. These works will be sanctioned and implemented in the same manner, as the other works of these bodies are being sanctioned and implemented.
- Delhi Govt, has already provided separate budget for the constructions of new roads/streets \$ drains in unauthorized colonies. Implementing agencies have already been identified 3 2 necessary orders have been issued by UC Cell Urban Development Deptt., Therfore and funds shall be released for construction of roads/streets in unauthorized colonies under the scheme.
- Funds under the schemes/programmes will be released on recommendation of Iccal MLA to the respective Local bodies/Govt. executive agencies for taking up works/projects as per the 3 approval of Hon'ble Minister, Urban Development Department, GNCT of Delhi
- The MLAs would submit written request to Pr Secy, Urban Development Department for release of the funds under this scheme/project and would also mention the name of the the 4. ULB/executive agency from whom they propose to have the work to be executed
- All estimates should be prepared by concerned ULB/executive agency, who is techni ally qualified and responsible for completion of all codal formalities in accordance with prescribed 5 guidelines, norms, CPWD specifications 2009 vol. 1 & II IRC specifications CPWD work manual, GFR and instructions issued from time to time for work and with the approval of the Competent Authority of the ULB/executive agency as the UD Department has no in-house expertise in terms of technical and financial supects to examine such proposals so it to ensure that they adhere to the laid down guidelines of finance and technical aspects of civil." works relating to construction, repair and maintenance of Roads/streets. On the other hand the Urban Local Bodies/executive ag-incles have act qualified engineers/technical expens and Page 2 of 5

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also qualified planning & financial/accounts functionaries who have the adequate experience of working of all such type of works/projects. They also have details of the previous records relating to repair, maintenance and construction of all such streets. Therefore, the concerned urban local bodies/executive agency shall submit their proposals to the Urban Development Department after proper examination with regard to adherence to all technical and financial guidelines applicable for the proposal/project with the approval of the Competent Authority. ULB/executive agency will ensure that proposal is in consonance with the extant guidelines relating to technical and financial aspects. The executing ageficy/ULB will be entirely responsible for adherence to all financial/technical guidelines.

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6. Executing agencies/ULBs shall submit their proposal of requirement of funds to Urban Development Department for carrying out the works and Urban Development Department will release the funds to the concerned executive agency after the approval of the Competent Authority. The proposal will be initiated by Accounts Branch of U.D. Department along with recommendation for release of funds and then examined by the Planning Branch as well as pudgetary provision(except those relates to unauthorized colonies). Thereafter the proposal will be submitted to the Competent Authority for approval of the Hon'ble Minister (UD). It shall be responsibility of the executive agencies ULB to further monitor the Physical and Financial progress of the work till its completion.

The Urban Local Bodies/Executive agencies as mentioned above shall submit the proposal/estimate for the work to be executed with details of the work, its locations, detailed costjestimate and layout plan etc (for keeping in record). The estimate will be prepared as per the DSR-2016 as adopted by GNCTD vide Pr. Secretary (Finance) Order No. \$/2/2007-A/CD-01295543/JS (fin.)/1376-1499 dated 14th May, 2018 (Copy as Annexure-A). On the basis of aforesaid information, funds will be released and placed at the disposal of the ULB/executing agency. The Urban Local Bodies/Executive agencies shall utilize the funds in accordance with CPWD Manual, GFRs and instructions issued from time to time for the work. The Urban Local Bodies/Executive agencies shall be required to open separate bank accounts for the scheme/programme and the completion certificate (as per CPWD work manual) of the work along with the utilization certificates (as per GPR) shall also be required to be furrished after the execution of works or by the end of financial year whichever is earlier; to UD department, GNCTD.

The proposals/estimates for the above works under the Scheme will the submitted by urban local bodies/executive agencies viz. 03 DMCs, New Delhi Municipal Council, Delhi Cantonment Board, PWD, I&FC Department, DUSIB and DSIIDC of Govt. of NCT of Delhi to the UD Department on recommendation of the local MLA and approval of Hon'ble Minister, UD. Either works could be carried out by the concerned ULB for other agencies, departments as the case may be. NOC is required from concerned landowning agency as and where Page 3 of 5

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applicable. The ULB/executive agency will process the case as per extent law/Rule applicable.

- 9 The limit of this scheme for sanction of one work is only upto Rs.2100 cr. (Rupees two crore only) for scheme/projects other than works as per triancial powers delegated to Administrative Secretary vide OM dated 28-03-2017 (Copy as Annexure-3).
- 10 All statutory dues/payments will be made as per rules/norms issued by the Govt, from time to time. Contingent, third party quality control and labour CESS shall be discharged at prescribed rates as per norms. Departmental charges shall not be charged in the estimate.
- 11 The executive agencies shall ensure that the work is not repeated in any case in other scheme, it will also be ensured by them that no other fund is utilized or is being utilized or has been utilized for the said project/proposal so as ito ensure that there is no overlapping or duplication.
- Funds will be released in two installments. 1st installment of 50% of estimated cost will be released at the time of sanction of project/scheme. Balance amount will be released after the completion of work.
- 13. All payments to the Contractors by executive agencies/ULBs and other Institutions etc. above Rs. 5000/- may be made through electronic mode i.e. RTGS, NEFT, and ECS.
- 14. The unspent amount will be refunded to the UD Deptt. along with interest if any after completion of work. Separate cheque is required in respect of refund of unspent balance and interest thereon in the name of PAO-VI.
- 15. The warranty of maintenance period of roads/streets should be atleast 5 years from the date of completion of work, for which ULBs/executive agencies will be responsible.
- 16. The implementing agencies/departments will ensure that all preparatory steps are taken as permittee established procedure and work order is issued within a period of maximum 60(sixty) days after the funds are released by Urban Development Departments to them.
- 17. In order to comply with the orders of Central Information Commission (CIC), to fulfill the obligations as required under Rule 4(1) of the Right to Information Act, 2005 and for the sake of transparency, ULBs/executive agencies will upload on their websites full details of sanctioned works, specifications, date of start and completion of the works, name of contractor and total amount of contract relating to the said scheme separately for Mandatory Funds released from time to time.
- 18 Wherever such constructions are taken up under the scheme, information boards displaying the name of scheme & other details of the work shall be erected as specified by the UD

Page 4 of 5

Department One board be crected for cost of Rs.20 lacs. For every additional cost of Rs 20

Jacs one board be added. If the project cost is Rs.2 crore, then 10 boards be erected.

This issues with the approval of the Hon'ble Dy. Chief Minister, Govt. of NCT of Delhi.

(ASHOK KUMAR) Joint Director (Plg.), UD

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Date: 09/10/2018

F.18(524)/A/UD/Pig./2018-19/55 29-56/8

Alt Hon'ble MLAs, NCT of Delhi 2. Secretary to Hon'ble CM, Delhi

- Secretary to Hon'ble Dy, CM, Deihi Secretary to Hon'ble Speaker, Vichan Sabha, Delhi with the raquest to inform all the Hon'ble Members of
- Legislative Assembly
- 5 6
- Secretary to Hon'ble Minister (Development, Labour, GAD), Delhi Secretary to Hon'ble Minister (Revenue, Transport, IT, AR & Law), Delhi Secretary to Hon'ble Minister (Tourism, Education, Finance, Planning & others), Delhi Secretary to Hon'ble Minister (Food & Supply, Environment & Forest), Delhi Secretary to Hon'ble Minister (Social Welfare, SC & ST), Delhi Secretary to Hon'ble Minister (Social Welfare, SC & ST), Delhi
- 8.
- 10. Secretary to Minister (UD), UD Department, GNCTD, Delhi Sectt., Delhi

- Secretary to Minister (OD), OD Department, One TD, Denn oeut, Denn
 OSD to Chief Secretary; GNCTD, Delhi Sectt., New Delhi
 Pr. Secretary (Finance), GNCTD, Delhi Sectt., New Delhi
 Pr. Secretary (Planning), GNCTD, Delhi Sectt., New Delhi
 Secretary, (I&FC), GNCTD, L.M Bund Office Complex, Shastri Nagar, Delhi
 Secretary, Buhlio Works Department, Eth Level, P. Wing, Delhi Secretary
- 15. Pr. Secretary, Public Works Department, 5th Level, B Wing, Delhi Secretariat, I P. Estale, New Delhi-002
- Secretary, New Delhi Municipal Council, Palika Kendra, Parliament Street, New Delhi-110001
 Secretary, Power Department, GNCTD, 8th Level, B-Wing, Delhi Secretariat, New Delhi

- Secretary, Hower Department, GNCTO, & Level, B-Wing, Demi Secretariat, New Demi
 Vice Chairman; DDA, Vikas Sadan, INA, New Delhi
 Commissioner, North DMC, Dr. SPM Civic Centre, JLN Marg, New Delhi.
 Commissioner, South DMC, Dr. SPM Civic Centre, JLN Marg, New Delhi.
 Commissioner, East DMC, Plot No.419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
 Chief Executive Officer (Delhi Cantt. Board DCB), Office of Cantonment Board, Sadar Bazar, Delhi Cantt.
- Managing Director (DSIIDC), Delhi State Industrial And Infrastructure Development, Bombay Life Building, Connaught Place, New Delhi-110001
 Charles Concernent Con Chief Executive Officer (DUSIB), GNCTD, PunarwasBhawan, I.P. Estate, New Delhi, Delhi-02
 Chief Executive Officer, Delhi Jal Board, Jhandewalan, Karol Bagh, New Delhi-110005
 Managing Director, ICSIL, Administrative Building, Above Post Office, Okhla Industrial Estate, Phase-3

- New Delhi, Delhi 110020 27. Managing Director (DTTDC), Delhi Tourism And Transport Development Corporation, 18-A, D.D.A. SCO
- Complex, Defence Colony, New Delhi-110024 28. Special Director General (HQ) (CPWD), Central Public Works Department, A-Wing, NirmanBhawan, New
- 29. Assistant Programmer, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat, New Delhi.
- with the request to upload on the departmental website.
- Copy for Information to:

1. PS to Pr Secretary (UD), GNCTD, UD Department, 9th Level, Delhi Secretariat, New Delhi-110002

Am (ASHOK KUMAR) Joint Director (Plg.), UD

Page 5 of 5

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No.F.20/08/2019/AC/jsfn2/2575-2674 GOVERNMENT OF DELHI FINANCE (ACCOUNTS) DEPARTMENT 'A' WING, 4TH LEVEL, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

Dated: 07-08-2019

OFFICE MEMORANDUM

Subject: Delegation of Financial Powers to Heads of Departments (HoDs) and Administrative Departments of Government of NCT of Delhi.

In exercise of financial powers conferred under the Rules 13 and 18 of Delegation of Financial Power Rules, 1978, the Lieutenant Governor, Delhi is pleased to enhance and delegate the following financial powers to the Heads of Departments (HoDs) and Administrative Department / Secretaries of the Government of NCT of Delhi with immediate effect as shown in the Table below:-

SI. No.	Nature of Power	Financial Powers delegated to HoDs	Financial Powers delegated to Administrative Departments/ Secretaries	Remarks
(1)	(2)	(3)	(4)	(5)
1.	<u>Contingent</u> <u>Expenditure</u> A. Unspecified Items (Recurring)	₹5,00,000/-(Rupees five lakh) per annum.	₹10,00,000/- (Rupees ten lakh) per annum.	
	B. Unspecified Items (Non-Recurring)	₹2,50,000/- (Rupees two lakh fifty thousand) per annum in each case.	₹5,00,000/- (Rupees five lakh) per annum in each case.	
2.	(a) Conveyance Hire.	Rs.5,00,000/- (Rupees five lakh) per month.	Full Powers	The conveyance hire of one vehicle should not exceed ₹40,000/- per month and for HOD and above it should not exceed ₹50,000/- per month.
			•	FD's approval is required in respect of number of vehicles to be hired for the <u>first time</u> , but not required for extension or fresh hiring of the same number of vehicles in subsequent years.

18/2019

Page 1 of 15

	(b) Reimbursement o Conveyance charges	f Rs.2,000/- per month per person	Rs.4,000/- per month per person	Stand I.
	(c) Grant of Conveyance allowance to physically Handicapped.	subject to	Full power subject to observance of the conditions as laid down by GOI / Govt. of NCT of Delhi.	
3.	Electric, Gas and Water Charges.	Full power	Full power	
4.	Fixture and Furniture			
	(a) Purchase	Full Powers subject to obtaining relaxation of FD on account of economy ban if the expenditure exceeds ₹5,00,000/- (Rupees five lakh) per annum.	Full Powers subject to obtaining relaxation of FD on account of economy ban if the expenditure exceeds ₹20,00,000/- (Rupees twenty lakh) per annum.	<u>NOTE</u> : Full powers to HoDs / Administrative Secretaries of Hospitals and Directorate of Education for purchase of hospital and school furniture, without obtaining relaxation of economy ban from FD, as per the applicable norms for furniture purchase.
	(b) Repairs of furniture	Full powers	Full powers	
	(c) Replacement of furniture	*Up to ₹ 20,00,000 (Rupees Twenty lakh) per annum *	Full Powers*	*Subject to compliance with condemnation procedures.
	(d) Replacement of Air-conditioners	NIL	Full Powers*	* Subject to compliance with condemnation procedures. And procurement shall be restricted to the equal number of air- conditioners condemned
	(f) Condemnation of furniture, air- conditioners, equipments, etc.	Full Powers*	Full Powers*	* Subject to fulfillment of norms as laid down in DFPR, 1978 / GFR, 2017.
5.	Freight and demurrage, /wharfage charges.			
	(a) Freight charges	Full power	Full power	
	(b) Demurrage/ Wharfage Charges.	Full power	Full power	
6.	(a) Hiring of:- Office furniture, Electric fans, Heaters, Coolers, clocks and call-bells.	Full power	Full power	

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	(b) Purchase of Desert cooler and Room Cooler (Except Air Conditioners).	Full power	Full power	
	(c) Purchase of Air- conditioners in Patient areas of Hospitals.	Full Powers#	Full Powers#	#Subject to the notification of Patient Care area of hospital as per the approved norms.
7.	Land	NIL	NIL	
8.	Legal Charges.			
	(a) Fees to Barristers, Advocates, Pleaders, Arbitrators and Umpires.	Full power	Full power	Subject to guiding principles and rates as laid down by Law Department, Govt. of NCT of Delhi.
*	(b) Law suits or prosecution cases	Full Powers in case of authorities vested with powers to sanction the institution of suit or prosecution, otherwise up to ₹30,000/- (Rupees thirty thousand) in each case.	powers to sanction the institution of suit or prosecution, otherwise up to ₹50,000/-	Sanction of FD
	(c) Arbitration cases	Full Powers in case of authorities vested with powers to refer cases to arbitration, otherwise up to ₹30,000/-(Rupees thirty thousand) in each case.	Full Powers in case of authorities vested with powers to refer cases to arbitration, otherwise up to ₹50,000/-(Rupecs fifty thousand) in each case.	Sanction of FD required beyond the delegated powers.
	(d) Reimbursement of Legal Expenses incurred by Government servants in cases arising out of their official duties.	Full power	Full power	These powers shall be exercised subject to such orders/instructions as issued from time to time by the Government of NCT of Delhi.
	(e) Miscellaneous Legal services like drafting and vetting services.	Full power	Full power	As per the approved rates of Law Department of GNCT of Delhi.
9.	Motor Vehicles:			
	(a) Purchase of new vehicle	NIL	NIL	
	(b) Replacement against condemnation	NIL	NIL	

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Page 3 of 15

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	(c) Maintenance, upkeep and repair of vehicles	Full power	Full power	
	(d) Condemnation of Vchicles	Full power*	Full power*	*Subject to fulfillment of norms as laid down in Delegation of Financial Power Rules, 1978.
10.	Municipal rates and taxes.	Full power	Full power	
11.	Works and Repairs (a) Execution of petty works, repairs and day to day maintenance of Govt. buildings.	₹5,00,000/- (Rupees five lakh) per annum per building, if the work is executed departmentally. Full Powers if the work is executed	₹10,00,000/-(Rupees ten lakh) per annum per building, if the work is executed departmentally. Full Powers if the work is executed	
	(b) Repairs and alteration to hired and requisitioned building.	through PWD. (i)Non-recurring:- ₹1,00,000/- (Rupees one lakh) per annum. (ii)Recurring:- Rs.25,000/- (Rupees twenty five thousand) per annum.	through PWD. (i)Non-recurring:- ₹2,00,000/- (Rupees two lakh) per annum. (ii)Recurring:- Rs.50,000/- (Rupees fifty thousand) per annum.	
	(c)Administrative Approval and Expenditure Sanction to Works / Projects.	Up to ₹10,00,00,000/- (Rupees Ten crore) subject to availability of funds and estimates prepared by PWD or any other Government approved work executing agency.	Up to ₹50,00,00,000/- (Rupees fifty crore) subject to availability of funds and estimates prepared by PWD or any other Government approved work executing agency.	 (a) Approval of FD is required for all Schemes/Projects costing/estimating above Rs.50 crore (Rupees fifty crore) and up to Rs. 100 crore (Rupees one hundred crore). (b) <u>Approval of EFC</u> headed by Hon'ble Finance Minister is required for all Schemes/Projects costing/estimating above Rs. 100 crore (Rupees one hundred crore) but less than Rs.500 crore (Rupees Five hundred crore).

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				(c)Approval of the Council of Ministers is required in respect of all Schemes/ Projects costing/estimating Rs.500 crore (Rupees Five hundred crore) and above after the recommendations of EFC.
12.	Postal and Telegraphs Charges.			LIC.
	(a) Charges for the issue of letters, telegrams etc.	Full power	Full power	
	(b) Commission on money orders.	Full power	Full power	
13.	 (a) Printing and binding. (Private Printers/Press) 	₹15,00,000/- (Rupees fifteen lakh) per annum, if the job is executed locally.	₹50,00,000/- (Rupees fifty lakh) per annum, if the job is executed locally.	
	 (b) Printing and binding. (Through Government Press) 	Full power	Full power	
	(c) Printing of visiting cards for self & officers of the department.	Full power	Full power	
14.	Publication: (a) Purchase of Official publications.	Full power	Full power	
	(b) Purchase of Non- official publications includes books, newspapers, other periodical publications, etc.	Full power	Full power	
15.	Hiring of buildings	Full power	Full power	The rate of rent will be fixed by the Rent Fixation Committee of PWD.
16.	(a) Repairs to and removal of machinery (Where the expenditure is not of a capital nature)	Full power	Full power	
	(b) Repairs/Periodical Servicing/AMC of machinery and equipments	Full power	Full power	

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Page 5 of 15

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17.	Staff paid from Contingencies.	NIL	NIL	
18.	(a) Purchase of stationery stores.	₹25,00,000/- (Rupees twenty five lakh) per annum	₹50,00,000/- (Rupees fifty lakh) per annum	
	(b) Purchase of rubber stamps and office seals.	Full power	Full power	
19.	Supply of Uniforms, badges and other articles of clothing etc., and Washing Allowance.	Full power, subject to the prescribed scales	Full power, subject to the prescribed scales	Full Financial Power to the Principals of the schools to sanction uniform/scholarship to the students subject to the condition that scheme has been approved by the Competent authority and subject to availability of funds.
20.	Performance of extra jurisdictional journey within India by the Government servant including payment of Delegation fee.	Full Powers*, except in case of HOD for which the approval of concerned Secretary and Minister shall be obtained.	Full Powers* For HODs /Secretaries for which the approval of the concerned Minister shall be obtained.	*In case of Secretaries, approval of Chief Secretary shall also be obtained.
21.	Power to declare a Gazetted Officer as Head of Office under Rule 14 of DFPRs.	Full power	Full power	1
22.	Advance drawal of money on abstract bills for meeting contingent expenditure where advance drawal is inevitable.	Full power (Subject to the conditions specified in Remarks Column)	Full power (Subject to the conditions specified in Remarks Column)	 (a)Expenditure sanction of Competent authority is obtained; (b) No previous advance is outstanding; and (c) The amount of advance drawal is rendered to PAO concerned within one month from the date of drawl of advance.
23.	Stores:			
	(a) Store required for works.	Full power*	Full power*	* Subject to the condition that the sanction of competent authority for executing the work and incurring necessary expenditure on the purchase of stores required for the work is obtained.

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	(b) Other stores i.e. stores required for the working of an establishment, instruments, equipments and apparatus.		Full power	
	(c) Purchase of Medical stores and equipments.		Full power	
	(d) Purchase of equipment of Training Institute.		Full power	
	(e) Purchase of stores such as seeds, pesticides etc. required for sale under the approved agricultural schemes.	Full power	Full power	
24.	(a) Purchase of Dietary articles/ clothing and other items for day to day use of Government Hospitals.	Full power (Subject to approved scales / rates)	Full power (Subject to approved scales / rates)	
	(b) Purchase of Dietary articles/clothing for the inmates of Institutions under the Directorate of Social welfare or any other Department of Government of NCT of Delhi.	Full power (Subject to approved scales / rates)	Full power (Subject to approved scales / rates)	
25.	Tent and Camp Furniture.			
	(a) Initial Purchases.	NIL	NIL	
	(b) Replacement	NIL	NIL	
	(c) Repairs	Full power	Full power	
	(d) Hiring of Tents.	Full power	Full power	
26.	Telephone Charges:- (As may be fixed by Government from time to time)			
	(a) Office Telephone	Full power, subject to prescribed limit	Full power, subject to prescribed limit	

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Page 7 of 15

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	(b) Sanction of Residential telephones in case of officers drawing salary in Level 12 of Pay Matrix of 7 th CPC {pre-revised PB-3: Rs.15,600- 39,100 plus Grade Pay-Rs.7,600/-} and above.	Full power	Full power	Norms of entitlements will be the same as prescribed by Government from time to time. <u>NOTE:-</u> Officer under suspension is not entitled to reimbursement of residential telephone charges during the period of suspension.
	(c) Installation of Internet Connection in office including leased lines.	₹1,00,000/- (Rupees one lakh) per annum	₹2,00,000/- (Rupees two lakh) per annum	
27.	(a) All office equipments including electronic typewriters, Intercom equipment, Calculators, electronic stencil cutters, Dictaphones, tape recorders, photocopiers, copying machines, franking machines, addressographs, filling and indexing systems etc.	Full powers subject to obtaining relaxation from FD on account of economy ban if expenditure exceeds Rs.5,00,000/- (Rupees five lakh) per annum	Full powers subject to obtaining relaxation from FD on account of economy ban if expenditure exceeds Rs.20,00,000/- (Rupees twenty lakh) per annum	
	(b) Purchase of Computers (including Laptops, Printers and Computer furniture).	*₹10,00,000/- (Rupees Ten lakh) per annum	*₹25,00,000/- (Rupees Twenty five lakh) per annum	* Subject to the general instructions, if any, of the IT Department and specific approval of TEC of IT Department.
	(c) Hire & maintenance of Computers of all kinds.	Full power	Full power	
	(d) Payment of monthly maintenance charges of punching & verification machines etc. to Computer Maintenance Corp. Ltd.	Full power	Full power	

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28.	Miscellaneous Expenditure. (a) Expenditure on refreshments served to guests in official meetings.	Govt.	(Rupees ten lakh) per annum, subject to norms / per capita rate prescribed by the Govt.	NOTE: Rs.50/- per head on light refreshments at formal inter- Departmental & other meetings/ conferences. Pr. Secretary / Secretary of GAD will continue to exercise the powers as per earlier delegation, vide order dated 24.06.2016.
	(b) Working Lunch during the meetings/ conferences/ seminar/workshops	₹300/- per head with a ceiling of ₹25,000/- (Rupees twenty five thousand) only per occasion.	₹500/- per head with a ceiling of ₹1,00,000/- (Rupees one lakh) only per occasion.	
29.	Write-off of Irrecoverable losses of stores or public money.			
	(a) Irrecoverable losses of stores/money not due to theft, fraud or negligence.	₹2,00,000/- (Rupees two lakh) in each case. Subject to observance of procedure/ Instructions laid down in GFR, 2017, etc.	₹5,00,000/-(Rupees five lakh) in each case. Subject to observance of procedure/ Instructions laid down in GFR, 2017, etc.	
	(b) Losses due to theft, fraud or negligence.	₹10,000/- (Rupees ten thousand) in each case	Rs.25,000/- (Rupees Twenty five thousand) in each case	
	(c) Deficiencies and depreciation in the value of stores included in the stocks and other accounts.	(Rupees one lakh) in each case Subject to	Rs,2,00,000/- (Rupees two lakh) in each case Subject to observance of procedure/Instructions laid down in GFR, 2017, etc.	
30.	Disposal of obsolete, surplus or unserviceable stores.	Up to ₹20,00,000/- (Rupees twenty lakh) at a time, subject to acceptance of the recommendation of Condemnation Board by the competent authority.	Up to ₹50,00,000/- (Rupees fifty lakh) at a time, subject to acceptance of the recommendation of Condemnation Board by the competent authority.	•

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Page 9 of 15

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31.	Investigation of Old Claims.	Full Power as per GFR, 2017.	Full Power as per GFR, 2017.	
32.	Merits, Awards, Stipends, Loans and other educational scholarship to students.	Full Powers, subject to the approved scale/pattern	Full Powers, subject to the approved scale/pattern	
33.	Expenditure incurred on annual N.C.C camps, Combined Cadre camps, Refresher training course and pre- commission training etc.	Full Powers, subject to the approved pattern of Government of NCT of Delhi.	Full Powers, subject to the approved pattern of Government of NCT of Delhi.	
34.	Payment of publicity charges on DAVP rates or on rates approved by Government of NCT of Delhi.	Full power	Full power	
35.	Payment of outfit allowance, refreshment allowance and washing allowance to NCC officers and cadets.	Full Powers, subject to scale/pattern as prescribed by the Government of NCT of Delhi.	Full Powers, subject to scale/pattern as prescribed by the Government of NCT of Delhi.	
36.	Insurance of material and equipments received as a loan or an aid from International and other organizations.	Full power as prescribed in Rule 15 of Delegation of Financial Power Rules	Full power as prescribed in Rule 15 of Delegation of Financial Power Rules	
37.	(a) Grant of Special pay to cashiers / Group 'C' staff handling cash.	Full power*	Full power*	"These Allowances shall be regulated in accordance with the orders/instructions
	(b) Caretaking Allowance	Full power*	Full power*	issued by the Government of NCT of Delhi from time to time.
	(c) Gestetner Operator Allowance	Full power*	Full power*	
38.	Powers under the Fundamental Rules Supplementary Rules/General Financial Rules.	As per the powers prescribed in FRSR and GFR	As per the powers prescribed in FRSR and GFR	

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39.	(a) Sanction of HBA to Govt. servant.	except in respect of Secretaries and Head of Departments belonging to All India Service Officers	of Departments belonging to All India Service Officers	HBA to All India Service Officers vests with FD.
	(b) Sanction of GPF withdrawal to Govt. servant.	Full power, except in respect of Secretaries and Head of Departments belonging to All India Service Officers	Full power, except in respect of Secretaries and Head of Departments belonging to All India Service Officers	The power to sanction GPF withdrawal to All India Service Officers vests with FD.
40.	(a) Sanction of Honorarium from Public exchequer	NIL	NIL	<u>NOTE:</u> The power to sanction Honorarium from the public exchequer vests with FD.
	(b) To sanction the undertaking of work for which fee/Honorarium is offered and acceptance thereof.		As prescribed in FRSR	It includes honorarium payable to the Inquiry Officer and Presenting Officer
	(c) Acceptance of Honorarium	As prescribed in FRSR	As prescribed in FRSR	
41.	(a) Sanction of payment to casual labourers for departmental work connected with Horticulture/ Forestry / Agriculture.	Full power*	Full power*	*Subject to the rates/norms as approved by the Government of NCT of Delhi and subject to availability of budget provision.
	(b) Sanction of Casual Labourer for Departmental work connected with fisheries.	Full power*	Full power*	* Subject to the rates/norms as approved by the Government of NCT of Delhi and subject to availability of budget provision.
42.	Payment of remuneration to part- time teachers/Guest speakers etc.	Full power*	Full power*	* Subject to the rates/norms as approved by the Government of NCT of Delhi.
43.	Payment of registration fee for seminars/conferences	Full power*	Full power*	* Subject to fulfillment of Rules/Regulations as laid down in Government of NCT of Delhi orders.

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Page 11 of 15

44.	Clearance for forwarding of applications for various fellowships.	Full Powers*, except in cases of Head of Department for which approval of concerned Secretary and Minister shall be obtained.	Full Powers*, for HODs / Secretaries for which the approval of concerned Minister shall be obtained.	*Subject to fulfillment of Rules/Regulations as laid down in Government of NCT of Delhi orders. In case of Secretaries, approval of the Chief Secretary shall also be obtained.
45.	Keeping lien of staff selected/approved by Govt. of India for services/training abroad	Full power*	Full power*	*Subject to fulfillment of conditions as laid down in FR-13 and FR- 14-A.
46.	Gant-in-Aid to the Grantee Institutions/ NGOs	NIL	*Upto ₹25,00,000/- (Rupees twenty five lakh) to sanction Grant-in-Aid to Grantee Institutions/ NGOs.	* Total grant in a year does not exceed Rs.25 lakh (except Local Bodies), both under Revenue & Capital subject to the conditions as laid down by Finance Department, Government of NCT of Delhi and subject to the approved pattern of assistance and further subject to the fulfillment of conditions as laid down in GFR, 2017.
47.	Opening of Letter of Credit (LC) in Public Sector Banks	Full power to the extent of amount of expenditure sanction accorded by the competent authority.	Full power to the extent of amount of expenditure sanction accorded by the competent authority.	
48.	Washing & dry cleaning of linen.	Full power to HODs of all Hospitals only where facility of washing / dry cleaning of linen is not available	Full power	
49.	(a) Engagement of Security & Sanitation Services	Full Power*	Full power *	*FD's approval is required at the first time with reference to the number of persons to be engaged on outsourced basis as per the sanctioned strength/AF approved norms, bu FD's approval is no required for further engagement of same number of persons in subsequent years of the contract.

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(b) Engagement of Class IV Staff and Nursing Orderlies on outsourced basis through private agencies and extension of contract thereof	Full power*	Full power *	*FD's approval is required at the first time with reference to the number of persons to be engaged on outsourced basis as per the sanctioned strength/ AR approved norms, but FD's approval is not required for further engagement of same number of persons in subsequent years of the contract.
(c)Engagement cf professionals like Life Guards, Sports Coaches, trainers etc on outsourced basis through private agencies and extension of contract thereof	Full Power*	Full Power *	*FD's approval is required at the first time with reference to the number of persons to be engaged on outsourced basis as per the sanctioned strength/ AR approved norms, but FD's approval is not required for further engagement of same number of persons in subsequent years of the contract.
provided in the Contract approval not required for engaging the staff up to norms for the given cate NOTE :- (2) In case of Act, 2005), manpower/st for 89 days only by outs	on of existing Contract of and fulfillment of or extending the contra- the existing sanctio gory of posts. If exigency/disaster (a caff upto 5% of the san sourcing with the prio	other conditions press act up to the period m ned post in the respec s defined in section 2(nctioned posts can be o or approval of the Adm	vision of extension clause as cribed in GFR, 2017. FD's mentioned in the contract for tive category /AR approved (d) of Disaster Management deployed as an additionality ministrative Secretary of the yment. The deployment of

for 89 days only by outsourcing with the prior approval of the Administrative Secretary of the Department giving full justification for the need of such deployment. The deployment of additional staff shall automatically cease to continue after 89 days if the department has not obtained prior approval of the AR Department, GNCTD and the approval of the Competent Authority within the stipulated 89 days.

(d) Outsourcing of Kitchen services including supply of dietary articles	Full power#	Full Power	# Applicable to Heads of Departments of Hospitals and other Departments where 'Kitchen service' are mandatorily operated
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Page 13 of 15

	(e) Outsourcing of staff (cooks etc.) for kitchen services against the sanctioned vacant posts	Full power#	Full Power	# Applicable to Heads of Departments of Hospitals and other Departments where 'Kitchen service' are mandatorily operated
	(f) Outsourcing of additional consulting and para-medical staff in Hospitals	NIL	As per NOTE :- (2) below Item No.49(c)	
	(g) Outsourcing of the services of Data Entry Operators (DEOs) against vacant posts of DEOs / Ministerial posts.	*Full powers	*Full powers	<u>*FD's</u> approval is required at the first time with reference to the number of persons to be engaged on outsourced basis as per the sanctioned posts, but not required for further engagement of same number in subsequent years of the contract.
50.	Continuation of Temporary posts	Up to 2 years* for Group 'C' posts	Up to 3 years" for Group 'C' posts Up to 2 years for Group 'B' posts	*Subject to the condition that the posts should not be lying vacant for more than one year. <u>NOTE:</u> (1). In respect of Group "C" posts, FD's approval is required beyond three years.
	1			(2) FD's approval is required beyond two years in respect of Group 'B' posts.
51	Expenditure on swearing-in- ceremony of Constitutional Authorities of GNCT of Delhi			Full powers to Pr.Secretary / Secretary (GAD)

2. All the enhanced financial powers will be exercised by the Heads of Departments and Administrative Department / Secretaries concerned subject to the following conditions:-

(i) That the expenditure does not exceed the budget allocation;

(ii) That the expenditure is incurred for the purpose for which funds have been provided and the codal formalities are followed as per the GFR / CVC guidelines / instructions / Rules & Procedures issued by the Government from time to time.

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(iii) Powers delegated to Administrative Departments/ Secretaries shall be exercised by them subject to and in accordance with orders issued by the respective Minister (In-Charge) from time to time.

This issues with the prior approval of Hon'ble Lt. Governor, Delhi.

Joint Secretary Finance (A/Cs)

No.F.20/08/2019/AC/isfina/2575-2674 Dated: 07108/2019

Copy forwarded to the following for information :-

- 1. Pr. Secretary to the Lt. Governor, GNCT of Delhi.
- 2. Pr. Secretary to the Chief Minister, GNCT of Delhi.
- 3. Secretary to the Dy.CM/FM, GNCT of Delhi.
- 4. Secretaries to all the Ministers, GNCT of Delhi.
- 5. Staff Officer to Chief Secretary, GNCT of Delhi.
- 6. All Pr. Secretaries / Secretaries / Heads of Departments of GNCT of Delhi.
- 7. PS to Addl. Chief Secretary (Finance), GNCT of Delhi.
- 8. PS to Secretary (Finance), GNCT of Delhi.
- 9. PS to Special Secretary (Finance), GNCT of Delhi.
- 10. Controller of Accounts, Pr. Accounts Office, GNCT of Delhi.
- 11. Controller of Accounts (Audit), Directorate of Audit, GNCT of Delhi.
- Joint Secretaries / Deputy Secretaries / Under Secretaries / Desk Officers of FD, GNCT of Delhi
- 13. Office Order file / Guard file
- 14. Web site of FD.

Joint Secretary Finance (A/Cs)

Details of proposals received under CMLAD Scheme in r/o Laxmi Nagar Assembly Constituency (AC-58)

S. No	Name of Work	Executing Agency	Estimated Amount
1	Improvement development of Gali No. 10 from H. No. R-241 to H. No. F-103 in Ramesh Park Ward No. 201 Lalita Park AC-58 Sh. S. Zone.	MCD	27.28
2	Improvement development of Gali No. 9 from H. No. R-198 to H. No. F-175 and links in Ramesh Park Ward No. 201 Lalita Park AC-58 Sh. S. Zone.	MCD	23.93
3	Improvement development of road between Police Colony and PS Laxmi Nagar in Ward No. 201 Lalita Park AC-58 Sh. S. Zone.	MCD	99.89
4	Improvement development of Urja Vihar road from BSES Substation to Pulliya in Mandawali Ward No. 200 in AC-58 Sh. S. Zone.	MCD	92.68
5	Improvement development of road from D-6 to E-26 in Pandav Nagar Ward No. 200 in AC-58 Shah. S. Zone.	MCD	63.25
6	Improvement development of Gali No. 12 in Ramesh Park Ward No. 201 Lalita Park AC-58 Sh. S. Zone.	MCD	24.99
7	Imp/Dev of link road H. No. I-154 to 129, I-160 to H-89, near I-46, near I-135 in Garwali Mohalla in Lalita Park in Ward No. 201, AC-58 Shah. South Zone.	MCD	114.48
8	Imp/Dev of link roads from H. No. 1/48 to 2/73, H. No. 1/46 to 2/43, H. No. 1/41 to 2/76, H. No. 1/31 to 2/78, H. No. 1/17 to 2/83, H. No. 1/7 to 2/91, H. No. 1/27 to 1/45, Gali No. 2 H. No. 3/122 to 1/24, Gali No. 3 H. No. 3/127 to 5/172, Gali No. 4 H. No. 4/143 to 5/240 and Gali No. 5 H. No. 5/195 to 5/175 in Laxmi Nagar in W. No. 201 in AC-58 Shah. South Zone.	MCD	195.39
9	Imp/Dev of lin road H. No. I-90 to 23, H-7 to 57, I-77 to H-30, H-30 to H-24 in Garwali Mohalla in Lalita Park in Ward No. 201, AC-58 Shah. South Zone.	MCD	199.53
10	Imp/Dev of link roads near H. No. 145, near H. No. 138, H. No. 154 to J-35A, H. No. 129 to 141, Maharaja Agrasen Marg, H. No. R37/2 to 42/2, H. No. 109 to 115, H. No. 109 to 104, H. No. 84 to 189, H. No. 80 to 78, H. No. 58 to 63, H. No. 52 to 57, H. No. 32 to 37, H. No. 31 to 26 and H. No. 7 to 12 in J & K Block Laxmi Nagar in Ward No. 203 in AC-58 Shah. South Zone.	MCD	170.84
11	Imp/Dev of link roads H. No. L-3 to 55, near L-1, near L-22, near L-49, near L-52, near L-55, L-04 to 09, L-11 to 19, L-26 to 35, L-46 to 36 in L-Block Laxmi Nagar in Ward No. 203 AC-58 Shah. South Zone.	MCD	124.04
12	Imp/Dev of link roads H. No. 19 to 122, H. No. 116 to 6B, H. No. 103 to 7A, H. No. 90 to 19D, H. No. 72 to 20A, H. No. 141 to 19D, H. No. 64 to 70, H. No. 51 to 45, H. No. 38 to 44, H. No. 13 to 17 and H. No. 27 to 33 in J & K Block Laxmi Nagar in Ward No. 203 in AC-58 Shah. South Zone.	MCD	174.92
13	Imp/Dev of link roads from H. No. link 5/175 to 5/236, Gali No. 6 H. No. 6/267 to 6/242, Gali No. 7 H. No. 7/279 to 7/299, Gali No. 8 H. No. 8/315 to 8/300, Gali No. 9 H. No. 9/323 to 8/381, Gali No. 10 H. No. 10/370 to 10/377, Gali No. 11 H. No. 11/370 to 10/383, link 11/43 to 12/411 and 9/349 to 12/394 in Lalita Park in Laxmi Nagar in W. No. 201 in AC-58 Shah. South Zone.	MCD	198.59
14	Imp/Dev of link roads H. No. L-80 to 138, L-64 to 132, L-131 to 126, near L-137, L- 108 to 113, near L-125, L-107 to 102, near L-114, L-90 to 180, near L-10, L-64 to near 80 in L Block Laxmi Nagar in Ward No. 203, AC-58 Shah. South Zone.	MCD	198.43

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